

COMMITTEE ON PRIVATE MEMBERS
BILLS AND RESOLUTIONS**Eighteenth Report***[English]*

SHRI S. MALLIKARJUNAIAH (Tumkur): I beg to present the Eighteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

13.03 hrs

COMMITTEE ON PETITIONS
Fifth Report*[English]*

SHRI P.G. NARAYANAN (Gobichettipalayam): Sir, I beg to present the Fifth Report (Hindi and English versions) of the Committee on Petitions.

MR. SPEAKER: Are you interested in making a statement, Shri Dinesh Singh? You can make it after this is over.

SHRI YAIMA SINGH YUMNAM (Inner Manipur): May I raise a point of order?

MR. SPEAKER: What rule has been violated?

SHRI YAIMA SINGH YUMNAM: I gave a Calling Attention Motion under Rule 197.

MR. SPEAKER: Calling Attention Notice cannot be discussed on the floor of the House. Please sit down.

SHRI YAIMA SINGH YUMNAM: I have not asked for any discussions. I am raising a point of order under rule 197 that under this Rule I have given a notice for Calling Attention. I understand that as regards arrangement of business, Calling Attention should have precedence after Question Hour and Zero Hour. So, I want to speak on the Calling Attention Motion which I have given.

MR. SPEAKER: Do you me to give my

ruling? Yes, I give you a ruling. When we sit in a Session which is discussing the Budget, generally Calling Attention Motions are not discussed and when it is not allowed by the Speaker, the hon. Member is not expected to raise it on the floor of the House.

13.03 hrs

STATEMENTS BY MINISTER

**Investigations Abroad of the Suspects
in the Bombay Bomb Blasts***[English]*

THE MINISTER OF EXTERNAL AFFAIRS: (SHRI DINESH SINGH): Hon'ble Members will have seen various reports in the media in India and abroad regarding the course of investigations concerning suspects involved in the Bombay bomb blasts case.

The External Affairs Ministry received the information from the investigating authorities that nine members of the Memon family, all Indian nationals, were in UAE or Saudi Arabia and requested us to seek the support of the Governments to apprehend them and make them available for investigation. The Ministry took up the matter with the Governments concerned immediately. Our request to the UAE was made before the departure of the suspects from UAE. Reports appearing in the media perhaps cautioned the culprits and six of them were able to flee just in time.

From the information so far available with us, there is confirmation that six members of the Memon family, namely, Abdul Razak Suleman Memon, Smt. Hanifa Memon, Yakub Abdul Razak Memon, Smt. Rahin Memon, Essa Abdul Razak Memon, Yusuf Abdul Razak have flown from Dubai to Karachi on March 17. We have sought the cooperation of the Pakistan Government in locating these persons and sending them back to India for questioning.

The suspects being Indian citizens, there